

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO- 1395
TO BE ANSWERED ON- 13/02/2025

WELFARE SCHEMES FOR TRIBALS

1395. SHRI P V MIDHUN REDDY:
DR. KIRSAN NAMDEO:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of schemes being run by the Government for the welfare of tribals in Maharashtra and Andhra Pradesh, district-wise;
- (b) the funds released and spent for various schemes being run for the tribals during the last three years, district-wise;
- (c) whether there is any proposal to set up schools for tribals in Gadchiroli in Maharashtra;
- (d) if so, the number of schools to be set up in Maharashtra, district-wise;
- (e) the status of infrastructure development projects in tribal areas of Andhra Pradesh; and
- (f) the steps taken by the Government to promote employment and livelihood opportunities for tribals in the said States?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS

(SHRI DURGADAS UIKEY)

(a) to (b): Ministry of Tribal Affairs is implementing various schemes/programmes for the welfare and development of the Scheduled Tribes (STs) in the country including Maharashtra and Andhra Pradesh. Details of major schemes/programmes implemented by the Ministry are given at **Annexure I**. Details fund released to Andhra Pradesh and Maharashtra under various schemes of the Ministry is given at **Annexure II**.

(c) to (d): Government launched Central Sector Scheme of Eklavya Model Residential School (EMRS) (2018-19) to set up 440 EMRSs, one EMRS in every block having more than 50% ST population and at least 20,000 tribal persons (as per census 2011). With 288 schools sanctioned under Article 275(1) (before 2018), Ministry has set the target to set up total of 728 EMRSs across the country. In the State of Maharashtra, Ministry has sanctioned a total number of 39 EMRSs out of which 37 EMRSs are reported to be functional. 7 EMRSs are functional in Gadchiroli district of Maharashtra. List of EMRSs in Maharashtra is given at **Annexure III**.

(e): Status of infrastructure projects under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) in Andhra Pradesh is given at **Annexure IV**. Funds are also provided under Grants under Article 275(1) of the Constitution to bridge gaps in infrastructure

activities in the fields of education, health, skill development, livelihood, drinking water, sanitation, etc.

Tribal Welfare Department, Andhra Pradesh has informed that State Government has taken up works under NABARD grant, EI grant. 14 works (4-Buildings, 10-roads) and 646 works (47-Buildings, 568-roads,31- Drinking water facility) has been taken up under NABARD grant and EI grant respectively.

(f): The Ministry of Tribal Affairs through its two agencies namely Tribal Co-operative Marketing Development Federation of India (TRIFED) & National Scheduled Tribes Finance & Development Corporation (NSTFDC) have contributed significantly in promoting economic activities including entrepreneurship among the tribal communities.

The Ministry is implementing the scheme 'Pradhan Mantri Janjatiya Vikas Mission (PMJVM)' through TRIFED which envisions to strengthen tribal entrepreneurship initiatives and to facilitate livelihood opportunities by promoting more efficient, equitable, self-managed, optimum use of natural resources, Agri / Minor Forest Produce (MFPs) / Non-farm produce. Under the scheme, financial support of INR 15.00 lakhs is provided to the State Governments for setting up of each Van Dhan Vikas Kendra (VDVKs) which are *envisaged to be* the centres of value addition activities of MFPs/Non-MFPs.

National Scheduled Tribes Finance and Development Corporation (NSTFDC), a Central Public Sector Enterprise (CPSE) under the Ministry of Tribal Affairs, provides credit linkage by extending concessional loans to the eligible Scheduled Tribe persons for undertaking income generation activities/ self-employment thereby instilling the spirit of entrepreneurship. The prominent schemes of NSTFDC are Term Loan Scheme, Adivasi Mahila Sashaktikaran Yojana (AMSY), Micro Credit Scheme for Self Help Groups (MCF) and Adivasi Shiksha Rinn Yojana (ASRY).

Further, Department of Tribal Welfare, Maharashtra has informed that to provide employment and livelihood opportunities to tribals, State Government is implementing various schemes/programmes such as Skill Development Programme for Tribal Youths, Chief Minister Employment Generation Programme, Incentives for Scheduled Tribes Entrepreneurs under Special Package Scheme, distribution of various types of poultry birds, loans to educated unemployed by way of seed money etc.

Tribal Welfare Department, Andhra Pradesh has informed that for 2024-25, the Government of Andhra Pradesh have taken several steps in order to promote livelihood opportunities for tribals. Accordingly, Rs.146.93 Crs budget has been allocated to implement various schemes- Economic Support Schemes, Special Projects for Tribal Livelihoods (Individuals & Organizations), Coffee Development Project, YSR Vidyanathi, Subsidies to Organizations.

Annexure I referred to in reply to parts (a) to (b) of the Lok Sabha Unstarred Question No. 1395 for 13.02.2025 by SHRI P V MIDHUN REDDY and DR. KIRSAN NAMDEO regarding “WELFARE SCHEMES FOR TRIBALS”

Brief details of major schemes/programmes being implemented by the Ministry of Tribal Affairs in the country:

(i) Dharti Aaba Janjatiya Gram Utkarsh Abhiyan: Hon'ble PM launched Dharti Aaba Janjatiya Gram Utkarsh Abhiyan on 2nd October, 2024. The Abhiyan is more structured and expanded version of Pradhan Mantri Adi Adarsh Gram Yojana (PMAAGY). The Abhiyan comprises of 25 interventions implemented by 17-line Ministries and aims to saturate infrastructural gaps in 63,843 villages, improve access to health, education, Anganwadi facilities and providing livelihood opportunities benefiting more than 5 crore tribals in 549 districts and 2,911 blocks in 30 States/UTs in 5 years. The Abhiyan has total budgetary outlay of Rs.79,156 Cr (Central share: ₹56,333 Cr and State share: ₹22,823 Cr).

(ii) Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN): Government has launched Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM-JANMAN) on 15th November 2023, which is celebrated as Janjatiya Gaurav Divas. The mission with financial outlay of around Rs.24,000 Crore aims to saturate PVTG households and habitations with basic facilities such as safe housing, clean drinking water and sanitation, improved access to education, health and nutrition, road and telecom connectivity, electrification of un-electrified households and sustainable livelihood opportunities in time bound manner in 3 years.

(iii) Pradhan Mantri Janjatiya Vikas Mission (PMJVM): The Ministry of Tribal Affairs is implementing the Pradhan Mantri Janjatiya Vikas Mission (PMJVM), which has been designed through the merger of two existing schemes for the promotion of tribal livelihood, i.e., “Mechanism for Marketing of Minor Forest Produce (MFP) through Minimum Support Price (MSP) and Development of Value Chain for MFP” and “Institutional Support for Development and Marketing of Tribal Products/Produce”.

The scheme envisages fixation and declaration of Minimum Support Price for the selected MFP. Procurement and Marketing operation at pre-fixed MSP will be undertaken by the designated State Agencies in the event of the prevailing market price of the particular MFP item falling below the stipulated MSP. Simultaneously other medium and long-term issues like sustainable collection, value addition, infrastructure development, knowledge base expansion of MFP and market intelligence development will also be addressed.

(iv) Eklavya Model Residential Schools (EMRS): Eklavya Model Residential School (EMRS) was started in the year 2018-19 to provide quality education at par with Navodaya Vidyalaya to the tribal children in their own environment. Under the new scheme, Government decided to establish 440 EMRSs, one EMRS in every block having more than 50% ST population and at least 20,000 tribal persons (as per census 2011). 288 EMRS schools were initially funded under Grants under Article 275(1) of the Constitution, which are being upgraded as per the new model. Accordingly, Ministry has set the target to set up total of 728 EMRSs benefiting around 3.5 lakh ST students across the country.

(v) Grants under Article 275(1) of the Constitution: Under the Proviso to Article 275(1) of Constitution, Grants are released to States, having ST population for raising the level of administration in Scheduled Areas and for the welfare of tribal people. This is a Special Area Programme and 100% grants are provided to States. Funds are released to the State Governments depending on the felt needs of ST population to bridge the gap in infrastructure activities in the fields of education, health, skill development, livelihood, drinking water, sanitation, etc.

(vi) Grant-in Aid to Voluntary Organizations working for the welfare of Scheduled Tribes: Under the scheme of Grant-in-Aid to Voluntary Organizations working for the welfare of Scheduled Tribes, the Ministry funds projects in the fields of education and health, covering residential schools, non-residential schools, hostels, mobile dispensaries, ten or more bedded hospitals, livelihood, etc.

(vii) Pre-Matric Scholarships to ST students: The scheme is applicable to students who are studying in Classes IX –X. Parental income from all sources should not be more than Rs.2.50 lakhs per annum. Scholarship of Rs.225/-per month for day scholars and Rs.525/-per month for hostellers is given for a period of 10 months in a year. Scholarship is disbursed through the State Government/UT Administration. Funding ratio is 75:25 between Centre and States for all States except North East and Hills States/UT like Himachal Pradesh, Uttarakhand and Jammu and Kashmir where it is 90:10. For UTs without legislature sharing pattern is 100% Central share.

(viii) Post Matric Scholarship to ST students: The objective of the scheme is to provide financial assistance to the Scheduled Tribe students studying at post-matriculation or post-secondary levels to enable them to complete their education. Parental income from all sources should not be more than Rs.2.50 lakhs per annum. Compulsory fees charged by educational institutions are reimbursed subject to the limit fixed by the concerned State Fee fixation committee and scholarship amount of Rs.230 to Rs.1200 per month, depending upon the course of study is paid. The Scheme is implemented by the State Governments and Union Territory Administrations. Funding ratio is 75:25 between Centre and States for all States except NE and Hilly States/UT of Himachal Pradesh, Uttarakhand and Jammu and Kashmir where it is 90:10. For UTs without legislature sharing pattern is 100% Central share.

(ix) National Overseas Scholarships for ST Candidates: The Scheme provides for financial assistance to selected students to pursue Post Graduation, PhD & Post-Doctoral study abroad. A total of 20 awards are given every year. Of these, 17 awards are for STs and 3 awards for students belonging to Particularly Vulnerable Tribal Groups (PVTGs). Parental/family income from all sources should not exceed Rs.6.00 lakhs per annum.

(x) National Fellowship & Scholarship for Higher Education of ST students:

(a) National Scholarship– (Top class) Scheme [Graduate level]: The objective of the scheme is to encourage meritorious ST students for pursuing studies in prescribed courses in any of the 265 institutions of excellence across the country like IITs, AIIMS, IIMs, NIITs, etc. identified by the Ministry. Family income from all sources should not exceed Rs.6.00 lakhs per annum. Scholarship amount includes tuition fees, living expenses and allowances for books and computer.

(b) National Fellowship for ST students:750 fellowships are provided to ST students each year for pursuing higher studies in India for MPhil and PhD. Fellowship is granted as per UGC norms.

(xi) Support to Tribal Research Institutes (TRIs): Ministry extends support to the State Governments through the Scheme to set up new TRIs where it didn't exist and to strengthen functioning of existing TRIs to carry out its core responsibility towards Research & Documentations, Training and capacity building, promotion of rich tribal heritage etc. To preserve tribal art and culture, financial assistance is provided to TRI's to carry out various activities to preserve and promote tribal culture and heritage across the country through research and documentation, maintenance and preservation of art & artefacts, setting up of tribal museum, exchange visits for the tribals to other parts of the State, organizing tribal festivals etc. Funding under this Scheme is 100% grant-in-aid by the Ministry of Tribal Affairs to the TRIs on need basis with the approval of Apex Committee.

Annexure II

Annexure II referred to in reply to parts (a) to (b) of the Lok Sabha Unstarred Question No. 1395 for 13.02.2025 by SHRI P V MIDHUN REDDY and DR. KIRSAN NAMDEO regarding “WELFARE SCHEMES FOR TRIBALS”

| Post-matric Fund Released and Utilization- (Rs. In Lakh) | | | | | | | |
|---|----------------|---------------|----------|---------------|----------|---------------|----------|
| Sl. No | State/ UT | 2021-22 | | 2022-23 | | 2023-24 | |
| | | Fund Released | Utilized | Fund Released | Utilized | Fund Released | Utilized |
| 1 | Andhra Pradesh | 8991.45 | 8991.45 | 13356.50 | 13356.50 | 11471.08 | 11471.08 |
| 2 | Maharashtra | 19214.82 | 19214.82 | 9026.85 | 9026.85 | 57035.80 | 57035.85 |

| Pre-matric Fund Released and Utilization- (Rs. In Lakh) | | | | | | | |
|--|----------------|---------------|----------|---------------|----------|---------------|----------|
| Sl. No | State/ UT | 2021-22 | | 2022-23 | | 2023-24 | |
| | | Fund Released | Utilized | Fund Released | Utilized | Fund Released | Utilized |
| 1 | Andhra Pradesh | 3935.06 | 3935.06 | 0.00 | 0.00 | 5700.16 | 5700.16 |

State/UT-wise, sanction of funds under PM-JANMAN, Ministry-wise (as on 14.01.2025)*

(in Rs. Cr)

| S. No. | Name of State | MoRD (PMAY-G) | MoRD (PMGSY) | MoHF W (NRHM) | MoWCD (POSHAN 2.0) | MoE (SSA) | MoP (RDSS) | MNRE | MoC (DOT-USOF) | MoTA | |
|--------|----------------|---------------|--------------|---------------|--------------------|-----------|------------|------|----------------|-------|--------|
| | | | | | | | | | | MP Cs | VDV Ks |
| 1 | ANDHRA PRADESH | 44.33 | 280.53 | 40.31 | 43.44 | 18.85 | 88.71 | 8.38 | 94.5 | 14.97 | 3.105 |
| 2 | MAHARASHTRA | 100.54 | 0.00 | 26.42 | 26.4 | 35.75 | 26.61 | 0 | 8.1 | 12.47 | 1.812 |

*As per information from concerned Ministries / Departments.

State-wise details of funds under PMAAGY released during 2021-22 to 2024-25 and UCs awaited (as on 21.01.2025)

(Rs. In Lakh)

| S.No. | State | Total Release Till date (2021-22 to 2024-25) |
|--------------|--------------|---|
| 1 | Maharashtra | 13485.5 |

Fund Released under the scheme of Aid to Non-Governmental Organizations / Voluntary Organization Working for the Welfare of Scheduled Tribes

(In Rs.)

| Sr.No | State | 2022-23 | 2023-24 |
|--------------|----------------|----------------|----------------|
| 1 | ANDHRA PRADESH | 18301307 | 9219195 |
| 2 | MAHARASHTRA | 135880516 | 104752678 |

Details of PMJVM Van Dhan Vikas Kendras (VDVKs) Sanctioned to States as on 31.12.2024

| Sl. No. | State | Total Number of VDKs Sanctioned | Amount Sanctioned (In Rs. Lakhs) |
|---------|----------------|---------------------------------|----------------------------------|
| 1 | Andhra Pradesh | 415 | 6,162.90 |
| 2 | Maharashtra | 265 | 3975 |

Details on Infrastructure Funds released to States by the Ministry during the period from 2013-14 to 2022-23 under the Scheme "MSP For MFP" as on 31.12.2024

| Sl. No. | States | Total Funds Released to States (in Rs. Lakhs) |
|---------|----------------|---|
| 1 | Maharashtra | 325.00 |
| 2 | Andhra Pradesh | 709.50 |

State-wise details of loans disbursed under the schemes of NSTFDC in the last five years (till 2023-24)

| S. No. | State/UT | Loans disbursed (in crores) |
|--------|----------------|-----------------------------|
| 1 | Andhra Pradesh | 171.06 |
| 2 | Maharashtra | 45.96 |

Annexure III

Annexure III referred to in reply to parts (c) to (d) of the Lok Sabha Unstarred Question No. 1395 for 13.02.2025 by SHRI P V MIDHUN REDDY and DR. KIRSAN NAMDEO regarding “WELFARE SCHEMES FOR TRIBALS”

EMRSs in the State of Maharashtra

| S. No. | District | No. of EMRS |
|--------|------------|-------------|
| 1 | Ahmednagar | 1 |
| 2 | Amravati | 2 |
| 3 | Chandrapur | 1 |
| 4 | Dhule | 2 |
| 5 | Gadchiroli | 7 |
| 6 | Gondia | 1 |
| 7 | Nagpur | 1 |
| 8 | Nanded | 1 |
| 9 | Nandurbar | 6 |
| 10 | Nashik | 8 |
| 11 | Palghar | 7 |
| 12 | Thane | 1 |
| 13 | Yavatmal | 1 |

Annexure IV

Annexure IV referred to in reply to part (e) of the Lok Sabha Unstarred Question No. 1395 for 13.02.2025 by SHRI P V MIDHUN REDDY and DR. KIRSAN NAMDEO regarding “WELFARE SCHEMES FOR TRIBALS”

**PM-JANMAN Progress in Andhra Pradesh -Line Ministry Sanctioned details as on
14/01/2025**

| | | |
|--------------------|--|---------|
| MoRD (PMAY-G) | Houses Sanctioned (No.) | 32850 |
| | Houses Completed (No.) | 60 |
| | Financial release of central share (Rs.in Crore) | 44.33 |
| MoRD (PMGSY) | Roads sanctioned (Km) | 612.718 |
| | Roads Completed (Km) | 0 |
| | Financial Sanction (Rs. in Crore) | 280.53 |
| MoJS (JJM) | Sanctioned Villages (No.) | 1865 |
| | Saturated Villages (No.) | 381 |
| MoHFW (NRHM) | MMUs sanctioned & operationalized (No.) | 119 |
| | Financial Sanction (Rs. in Crore) | 40.31 |
| MoWCD (POSHAN 2.0) | AWCs sanctioned (No.) | 266 |
| | AWCs operationalized (No.) | 7 |
| | Financial Sanction (Rs. in Crore) | 43.44 |
| MoE (SSA) | Hostels sanctioned (No.) | 8 |
| | Financial Sanction (Rs. in Crore) | 18.85 |
| MoP (RDSS) | HHs sanctioned (No.) | 25054 |
| | HHs electrified (No.) | 24411 |
| | Financial Sanction (Rs. In Crore) | 88.71 |
| MNRE | HHs sanctioned (No.) | 1675 |
| | HHs electrified (No.) | 105 |
| | Indicative Financial Sanction (Rs. In Crore) | 8.38 |
| MoC (DoT-USOF) | Habitation planned for coverage (No.) | 1277 |
| | Habitation covered (No.) | 395 |
| | Financial Sanction (Rs. in Crore) | 94.5 |
| MoTA | MPCs sanctioned (No.) | 125 |
| | MPCs work started (No.) | 119 |
| | Financial Sanction (Rs. in Crore) | 14.97 |
| | VDVKs sanctioned (No.) | 73 |
| | Financial Sanction (Rs. in Crore) | 3.105 |
